

**Ref. Memo No.- 210-RG, Dated- 20.01.2016**

PENDENCY/ ARREARS IN THE STATE OF – WEST BENGAL (DIST.- COOCH BEHAR)

FOR THE MONTH OF – **AUGUST, 2016**

SUBORDINATE COURTS

Sl. No	Opening Balance			Institution during the month			Disposal during the month			Closing Balance at the end of month			% increase or decrease in pendency vis-a-vis previous month			Disposal of cases which are more than five years old			Pendency of cases which are more than five years old at the end of the month		
	Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total	Civil	Criminal	Total
02	2,906	42,970	<b>45,876</b>	139	3,150	<b>3,289</b>	111	2,972	<b>3,083</b>	2,934	43,148	<b>46,082</b>	Increase 0.96%	Increase 0.41%	<b>Increase 0.45%</b>	17	98	<b>115</b>	536	9591	<b>10,127</b>

Sl. No.	Question	Answer
04	What is the progress made on those targets (targets fixed in Statewide/ Regional Conference held during the month) district-wise?	All the Courts have been asked to locate cases of 05 (five) years and to fix a particular date in every week and to take steps for early disposal of these sorts of cases.

  
 District Judge  
 Cooch Behar  
**District Judge**  
**Cooch Behar**  
 05.09.2016